

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4002**

**TO BE ANSWERED ON WEDNESDAY, THE 17.07.2019**

**Appointment of Chief Justices in High Courts**

†4002. SHRI MOHAMMAD AZAM KHAN:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

- a) whether the collegium of the Supreme Court under the Chairmanship of Chief Justice of India has recently forwarded recommendations to appoint Chief Justices in High Courts of different States of the country;
- b) if so, the details thereof;
- c) the names of the persons who have been recommended for the posts of Chief Justice along with the names of States for which they have been recommended;
- d) the number of recommendations which have been accepted and those which have not been accepted along with the number of those which are lying pending;
- e) the reasons for keeping them pending and not accepting the recommendation; and
- f) the time by which a decision is likely to be taken with regard to them?

**ANSWER**  
**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a) to (f): Yes, Sir. During 2019 (up to 12.07.2019) the Supreme Court Collegium has recommended 9 proposals for appointment of High Court Judges as Chief Justices in various High Courts. Out of which 7 Judges have been appointed as Chief Justices in the High Courts of (i) Chhattisgarh, (ii) Delhi, (iii) Himachal Pradesh, (iv) Karnataka, (v) Meghalaya, (vi) Rajasthan and (vii) Telangana.

Two proposals for appointment of High Court Judges as Chief Justices of Andhra Pradesh and Madhya Pradesh High Court are under various stages of processing as per provisions of the Memorandum of Procedure(MoP).

As per MoP, initiation of proposal for appointment of Chief Justice of the High Courts vests with the Chief Justice of India. Filling up of vacancies of judges/Chief Justices in High Courts is a continuous, consultative and integrated process between the Executive and the Judiciary, as it requires consultation and approval from various Constitutional Authorities. Hence, the time frame for filling up of the vacancies cannot be indicated.

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